

(d) what steps Government propose to take to ensure strict implementation of their decision referred to in part (a) above against the factual position as may be noticed in case of States like Tamil Nadu and Maharashtra?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) A system of pre-reservation of cement for the priority sector of Irrigation and Power is in force. Despite less availability, the release of cement for this sector is made on priority. Despatches for Irrigation and Power Projects are monitored by the Cement Controller with the assistance of Regional Cement Controllers at Bombay, Calcutta, Madras and New Delhi.

(b) to (d). Under the system of distribution of cement, the State Governments are given bulk allocations every quarter on the basis of past consumption and overall availability of cement. After meeting priority requirements like those of irrigation and power projects and small-scale units, the State Government is free to sub-allocate cement at their discretion to other consumers including cinema houses, multistoreyed buildings, etc. Details of such sub-allocations are not maintained by the Central Government.

Setting up of Control Room for monitoring Industrial Relations

595. **SHRIMATI JAYANTI PATNAIK:**

SHRI ANANDA PATHAK:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Government have decided to set up control rooms for monitoring industrial relations in the core sector;

(b) if so, the guidelines sent to various States in this regard;

(c) whether such cells are proposed to be set up in various States; and

(d) the expected time of the setting up of such cells?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

(a) Government have set up a Labour Relations Monitoring Unit in the Ministry of Labour with a view to continuously monitoring information on industrial relations in the country. The State Governments have been requested to send a special report on conditions in important industrial establishments employing 100 persons or more and those establishments whose uninterrupted operation is essential for the sustenance of other vital industries even though the number of workers employed may be less than 100.

(b) State Governments have been requested to send information daily on the industrial relations situation. The reports are in two parts: one report is an appraisal reflecting the general situation regarding industrial relations including strikes, lockouts, gheraos, clashes, assaults, go-slow, violent activities etc., the second is a special report on conditions in the more important industrial establishments employing 100 persons and more and those establishments whose uninterrupted operations is essential for the sustenance of other vital industries even though the number of workers employed may be less than 100. The special report is being received on a format. Information in this report would show the action taken by the authorities to deal with the situation. It would also indicate if the State Governments require any assistance in the matter from any Ministry or Department of the Central Government.

(c) and (d). Yes, Sir. The State Governments have been requested to establish Special Labour Affairs Cells to keep a close watch on industrial relations situation, anticipate industrial unrest and suggest timely remedial measures to remove such unrest. So far such Cells have been set up in the States of Gujarat, Kanartaka

and Union Territories of Delhi and Andaman and Nicobar Islands.

Minimum wages to agriculture labour

596. SHRI CHINTAMANI PANIGRAHI: Will the Minister of LABOUR be pleased to state:

(a) whether the High Powered Committee on Minimum Wages has recommended that at the current price level the agricultural workers should at least be paid Rs. 240 per month;

(b) if so, whether this recommendation has been sent to all State Governments for immediate implementation; and

(c) which of the State Government have responded to this suggestion?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA):

(a) to (c). A Working Group of Labour Ministers has recommended that provision should be made in the Minimum Wages Act to enable the appropriate Governments to fix a general minimum wage in respect of all employments not included in the schedule thereto and that the general minimum wage should be fixed with regard to the basic needs of the workers at the level of the poverty-line as defined by the Planning Commission.

The recommendation of the Working Group has been made in the context of certain proposals for amendment of the Minimum Wages Act. It has been forwarded to all the State Governments and Union Territory Administrations.

Handing over of old Council Hall to Naval Authorities

597. SHRI HARISH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to refer to the reply given on 18th March, 1981 to USQ No. 4024

regarding demand for return of Council Hall by Naval Authorities and state:

(a) by when the old Council Hall in Bombay is being handed over to the Naval authorities since a new Council Hall has since been constructed and inaugurated; and

(b) if not, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b). The State Government have appointed a Special Committee under the Chairmanship of the State Chief Secretary to consider the utilisation of old Council Hall. The question of handing over the old Hall to the Naval authorities is being pursued with the State Government.

News item captioned "Dacoity, stabbing in Delhi Village"

598. SHRI HARISH KUMAR GANGWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "dacoity, stabbing in Delhi Village" appearing in the *Hindustan Times* of 27 September, 1981;

(b) if so, the reaction of Government thereto;

(c) the reasons for deteriorating conditions of law and order in the Capital in particular and the country in general; and

(d) the number of cases of dacoities, bank robberies, molestations; rape; kidnapping that have occurred/taken place in the capital since the take over of the Government in office, how many of them have been traced and the number of those untraced with reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.